

specified time period of the complaint lodged by the customer, failing which the issuing bank has to pay a compensation @ Rs. 100/- per day to the customer. RBI has recently reduced this time period from 12 days to 7 days.

Plugging the loopholes in capital market

†988. SHRI RAM JETHMALANI:

SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the capital market has been expanding continuously over the years;

(b) if so, the turnover of capital market during the year 2008-2009 and 2010-2011;

(c) whether it is also a fact that there has been no success in plugging the loopholes found in the capital market;

(d) if so, whether Government has identified the loopholes in the market; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) Yes, Sir.

(b) The turnover of the securities market during the year 2008-09 and 2010-2011 is as under:—

Turnover in Indian Securities Market

	(in Rupees crore)	
	2008-09	2010-11
Cash Segment	3852579	4682437
Equity Derivative Segment	11022257	29248375
Currency Derivative Segment	311389	8406306
TOTAL TURNOVER:	15186225	42337118

(c) The securities market regulator, Securities and Exchange Board of India (SEBI), maintains constant vigil in the market. The enforcement regulations are reviewed regularly and as required necessary modifications are made therein to ensure a safe, transparent and vibrant market. SEBI takes civil and/or criminal actions as deemed necessary under various relevant Acts, Rules and Regulations.

†Original notice of the question was received in Hindi.

(d) and (e) Does not arise in view of reply to part (c) above.

DA for Central Government employees and pensioners

989. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

(a) whether the Price Index has gone up in view of the recent increase in Diesel, Kerosene and LPG and supports release of a D.A. instalment to Central Government Employees and Pensioners to overcome the present financial hardships;

(b) if so, by when the release of DA instalment will take effect; and

(c) if not, whether Government is going to provide some relief to its employees and pensioners by withdrawing the increase of petrol price in full or some part thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (c) The All India Consumer Price Index (AICPI) for Industrial Workers has shown an increase between January, 2011 and June, 2011. The AICPI includes a component pertaining to fuel. Dearness Allowance (DA) and Dearness Relief (DR) to Central Government Employees/Pensioners is revised twice a year *w.e.f.* 1st January and 1st July based on the accepted formula after Sixth Pay Commission and is normally released in the months of March and September respectively. An additional instalment of DA has become due with effect from 1.7.2011 for release in September, 2011.

Undermining of RBI norms by PSBs in sanctioning loans

990. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of FINANCE be pleased to state:

(a) the details of norms prescribed by the RBI regarding loan amount to various PSUs and private companies;

(b) whether some banks particularly the SBI has flouted the norms of RBI regarding loan limit and sanctioned loans beyond limit to some private and public sector companies during 2008-09, 2009-10 and 2010-11;

(c) if so, the details thereof, year-wise and company-wise alongwith the details of those companies;

(d) the reasons for undermining the norms of RBI by Public Sector Banks (PSBs);

(e) whether any responsibility has been fixed in this regard; and

(f) if not, the reasons therefor?